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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 93/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2017

Name of the Company:

Jay Bhavani Coal Fields Ltd.

V/s.

Shri Gumandev Processors Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)			DESIGNATION	REPRESENTATION	SIGNATURE
1.	KRUPA	MEITTA	ADVOCATE	PETITIONERS	The Mahle
2.	VICKY	MEHA	ADVOCATE ORDER	PETTITOUR	ale

Learned Advocate Mr. Vicky Mehta with Learned Advocate Ms. Krupa Mehta present for Operational Creditor/Applicant. None present for Respondent.

Proof of dispatch of copy of application on Respondent filed.

It is noticed that Applicant not complied with section 9 (c) and Annexure III of Form 5 of the Code.

Applicant is directed to comply with section 9(c) and Annexure III of Form 5 of the Code.

Applicant counsel is informed accordingly and it amounts to notice under the proviso to section 9 (5) of the code.

Applicant is directed to serve notice of date of hearing along with copy of order on Respondent and file proof of service.

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List the matter on 30.08.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 24th day of August, 2017.